

Zone and Other Maritime Zones Bill, 1976 as passed by Rajya Sabha.

(b) The Contingency Fund of India (Amendment) Bill, 1976.

(c) The Representation of the People (Amendment) Bill, 1976.

(d) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976.

(e) The Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976.

(f) The President's Pension (Amendment) Bill, 1976.

(g) The Delhi Sales Tax (Amendment and Validation) Bill, 1976.

(h) The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha.

(i) The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha.

(3) Discussion and voting of the Supplementary Demands for Grants (General) for 1976-77.

(4) Consideration of Resolutions seeking approval to the continuance of President's Rule in Naga land and Tamil Nadu.

SHRI DINEN BHATTACHARYYA: (Serampore): Yesterday, the Business Advisory Committee met but some of the items which he has mentioned, were not discussed there. For example, supplementary grants, etc. were not there.

MR. SPEAKER: But the Motion is there.

SHRI DINEN BHATTACHARYYA: Why were all these things not brought before the Committee?

SHRI K. RAGHU RAMAIAH: I would request you to call a meeting

of the Business Advisory Committee in time so that the items which were not considered in the Committee, can be placed before it.

BUSINESS ADVISORY COMMITTEE SIXTY-SECOND REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1976."

MR SPEAKER: The question is:

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1976."

The motion was adopted.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

12.04 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A.

*Published in Gazette of India Extraordinary, Part II Section 2, dated 13-8-1976.

SEYID MUHAMMAD): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

The motion was adopted.

DR. V. A. SEYID MUHAMMAD: Sir, I introduce the Bill.

CONTINGENCY FUND OF INDIA (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

MR. SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950."

The motion was adopted

SHRIMATI SUSHILA ROHATGI. Sir, I introduce the Bill.

12.05 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF MAINTENANCE OF INTERNAL SECURITY (AMENDMENT) ORDINANCE, 1976 AND MAINTENANCE OF INTERNAL SECURITY (SECOND AMENDMENT) BILL—contd

MR. SPEAKER. Now, further discussion on the Resolution moved by Shri Somnath Chatterjee on the 12th August, 1976. Time allotted 4 hours, time taken 1 hour and 20 minutes, balance 2 hours and 40 minutes. At what time the Minister will speak?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU-RAMAIAH): The Minister may be called at 3 o'clock.

MR. SPEAKER: Shri Hari Singh to continue his speech.

श्री श्री सिंह (शु रि): अध्यक्ष महोदय, कल जब इस बिल पर बर्खा हो रही थी, तो बिरोधी बल के कुछ वक्ताओं ने कहा कि श्रीता के द्वारा नागरिक स्वतंत्रता, व्यक्तिगत आजादी और प्रेस की आजादी छीन ली गई है। जो लोग आज नागरिक स्वतंत्रता और व्यक्तिगत आजादी का नारा लगाते हैं, मैं उनसे पूछना चाहता हूँ कि ऐसा कौन सा शान्तिप्रिय और भयमनसहत के साथ काम करने वाला नागरिक है, ऐसा कौन सा डाक्टर या प्रॉफेसर है, जो ईमानदारी के साथ देश और जनता के हित में काम कर रहा था, ऐसा कौन सा व्यापारी है, जो अपना व्यापार ईमानदारी से चला रहा था, ऐसा कौन सा विद्यार्थी है, जो अपने स्कूल या कालेज में डग से पढ़ रहा था और जो टांड-फोड के काम में नहीं लगा था, जिसकी मीसा के अन्तर्गत पकड़ा गया है और जिसकी आजादी छीनी गई है।

अगर निष्पक्ष ढंग से देखा जाये, तो इसका जबाब यह होगा कि जो लोग पकड़े गये हैं, वे सबमुच में टांड-फोड या तस्करी के काम में लगे थे, जो मिलावट कर के देश के नागरिकों के जीवन के साथ खिलवाड़ कर रहे थे, जो लाखों करोड़ों रुपये देश में बाहर भेज रहे थे, जो करो की चोरी कर रहे थे, जो तरह तरह के नारों से लोगों को भड़का रहे थे। मीसा के अन्तर्गत जिन लोगों की आजादी छीनी गई है, वे वे लोग थे, जो विदेशी ताकतों के हाथों में कठपुतली बन कर हिन्दुस्तान में केश्रास पैदा कर के यहाँ की जम्हूरियत को समाप्त करना चाहते थे।

*Published in Gazette of India Extraordinary, Part II, section 2, dated 13-8-1976

†Introduced with the recommendation of the President.